

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

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New Delhi, the

18-3-75

COMBINATION  
INCOME TAX

857

261/1/75-2-7D

No. 256 (F.No. 201/12/74-107); In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby directs that the following correction shall be made in its Notification No. 841 (F.No. 201/12/74-107) dated 20.2.75 viz:-

Against S.No. 4 Spl. Range, Kangur item (V) under column No. 3 shall be deleted.

(C.V. PADMANABHAN)  
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to :-

1. The Manager, Government of India Press, New Delhi.
2. The Commissioner of Income-tax, Kangur
3. The D.I. (I.T. & A.), New Delhi.
4. A.D.I. (R.S.P.)-(Bulletin), New Delhi.

*S I T e c See*

(C.V. PADMANABHAN)  
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES